GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -451
ANSWERED ON - 20/07/2022

AMENDMENT IN MAINTENANCE AND WELFARE OF PARENTS AND SENIOR CITIZENS ACT, 2007

451. SHRI P. WILSON
Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) whether the Ministry is considering amending the 'Maintenance and Welfare of Parents and Senior Citizens Act, 2007' or the schemes thereunder to include palliative care centers, mental health centers, dementia care centers, rehabilitation centers for differently-abled senior citizens;

(b) whether the Ministry is considering establishment of a Vigilance and Crimes Department exclusively for senior citizens across the country;

(c) whether the Ministry is considering for establishing more National Centers of Ageing as currently there are only 2 such centers in the country; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

(a) The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019 has been introduced in the Lok Sabha on 11-12-2019, which interalia includes Homecare services for senior citizens who suffer from difficulties in performing activities of daily life due to any physical or mental impairment.

(b) Maintaining law and order is a State subject. In order to curb crime against senior citizens, the Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019 has provision for one Nodal Officer for senior citizens in every Police Station and a Special Police Unit for Senior Citizens in each district.

(c) & (d) No Sir. The Present mandate of the National Programme for Health Care of the Elderly (Tertiary) is to complete the ongoing projects in the scheme.

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